

Seventeenth Loksabha

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Title: Regarding power supply to Telangana by APGENCO.

SHRI MADDILA GURUMOORTHY (TIRUPATI): Thank you, Chairperson, Sir. One of the issues emanating from State bifurcation is settlement of power dues between the two States.

I wish to draw the kind attention of this House to the fact that an amount of Rs. 6,112 crore is receivable by the Andhra Pradesh Power Generation Corporation Limited from the Telangana distribution utilities. This amount pertains to power supplied by APGENCO to Telangana DISCOMs from the date of State bifurcation up to 10 June, 2017. The Telangana DISCOMs have recognized the amount as payable, but are yet to make the actual payment.

It is necessary to mention in this regard that immediately after bifurcation APGENCO had expressed its inability to supply power to Telangana. Despite the objection by Andhra Pradesh Government, the Ministry of Power, Government of India had *suo moto* scheduled and compelled APGENCO to supply power.

HON. CHAIRPERSON: Please mention about your demand from the Government.

SHRI MADDILA GURUMOORTHY: Yes, Sir. The Government of Telangana has now taken a stand that this balance payment will be made along with adjustment for the Electricity Utilities Demerger Plan. I would like to submit that after initially making part payment for three years, now conveying a new stand of adjustment with the

implementation of Demerger Plan of power companies is not appropriate.

I would request the Central Government's intervention, at this juncture, to take necessary steps for resolution of this problem. Thank you, Sir.